

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 11.11.2020

Appeal Lodging No. 270 of 2020

Jitendra Shantilal Mehta Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Jitendra Shantilal Mehta, Appellant in person.

Mr. Kevic Setalvad, Senior Advocate with Ms. Nidhi Singh,
Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii
Partners for the Respondent.

**With
Appeal No. 296 of 2020**

Shamlal Madanlal Khetan Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Saurabh R. Mishra, Advocate i/b by Raj & Associates for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER :

1. The learned counsel for the appellant in Appeal No. 296 of 2020 is allowed three weeks time to file rejoinder. List both the appeals for admission and for final disposal on December 2, 2020.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of

this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

11.11.2020
PTM